

(ख) सामान्य कार्यविधि के अनुसार, इस मामले को तथ्यों का पता लगाए जाने के लिए बिहार के राज्यपाल को भेज दिया गया है।

#### Atrocities on Harijans

1484. SHRI P. K. DEO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the number of incidents of atrocities on Harijans all over the country was on the increase and even during the Emergency. Harijans were murdered in many States;

(b) if so, the number of cases of atrocities on Harijans detected during the last three years, year-wise; and

(c) the constructive steps Government propose to curb the cases of atrocities on Harijans and the broad outlines thereof?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): (a) and (b). According to information received from the State Governments and Union Territory Administrations, the number of cases of alleged atrocities (including murders) on Harijans reported during 1974, 1975 and 1976 was 8,860, 7,781 and 5,887 respectively.

(c) It has been impressed upon State Governments that all cases involving any form of violence against harijans should be investigated promptly and efficiently and that persons suspected to have committed any such offence should be brought to book according to law.

It has also been impressed upon the State Governments that when such incidents come to their notice, effective and adequate measures should be taken to instil a sense of security amongst the affected persons

and strengthen preventive arrangements.

12.08 hrs.

#### PAPERS LAID ON THE TABLE

PAPERS UNDER MAJOR PORT TRUST ACT, 1963 NOTIFICATIONS UNDER MERCHANT SHIPPING ACT, 1958 SEAMEN'S P. F. (AMDT.) SCHEME, 1976, ETC. ETC.

THE PRIME MINISTER (SHRI MORARJI DESAI): I beg to (A) to relay\* on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trust Act, 1963:—

(i) Annual Accounts of the Cochin Port Trust for the year 1973-74 and the Audit Report thereon.

(ii) Annual Accounts of the Cochin Port Trust for the year 1974-75 and the Audit Report thereon.

(iii) Annual Accounts of the Cochin Port Trust for the year 1975-76 and the Audit Report thereon.

(iv) Annual Accounts of the Paradip Port Trust for the year 1974-75 and the Audit Report thereon.

(v) Annual Accounts of the Paradip Port Trust for the year 1975-76 and the Audit Report thereon. [Placed in Library. See No. LT-425/77].

(vi) Annual Accounts of the Calcutta Port Trust for the year 1974-75 and the Audit Report thereon.

(vii) Annual Accounts of the Calcutta Port Trust for the year 1975-76 and the Audit Report thereon. [Placed in Library. See No. LT-426/77].

\*The papers were previously laid on the Table on 6-4-1977.

(viii) Annual Accounts of the Bombay Port Trust for the year 1975-76 and the Audit Report thereon. [Placed in Library. See No. LT-427/77].

(ix) Annual Accounts of the Madras Port Trust for the year 1975-76 and the Audit Report thereon. [Placed in Library. See No. LT-428/77].

(x) Annual Accounts of the Kandla Port Trust for the year 1975-76 and the Audit Report thereon. [Placed in Library. See No. LT-429/77].

(xi) Annual Accounts of the Visakhapatnam Port Trust for the year 1975-76 and the Audit Report thereon. [Placed in Library. See No. LT-430/77].

(xii) Annual Accounts of the Mormugao Port Trust for the year 1975-76 and the Audit Report thereon. [Placed in Library. See No. LT-431/77].

\*\* (2) A copy of the Shipping Development Fund Committee (Employees' Contributory Provident Fund) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 93 in Gazette of India dated the 15th January, 1977, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958. [Placed in Library. See No. LT-432/77].

\*\* (3) A copy of the Seamen's Provident Fund (Amendment) Scheme, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1284 in Gazette of India dated the 4th September, 1976, under section 24 of the Seamen's Provident Fund Act, 1966. [Placed in Library. See No. LT-433/77].

(B) to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:—

(i) The Shipping Development Fund Committee (General) Rules, 1976 published in Notification No. G.S.R. 1602 in Gazette of India dated the 13th November, 1976.

(ii) The Merchant Shipping (Examination of Engineers in the Merchant Navy) Amendment Rules, 1976 published in Notification No. G.S.R. 30 in Gazette of India dated the 1st January, 1977.

(iii) The Merchant Shipping (Registration of Sailing Vessels) Amendment Rules, 1977 published in Notification No. G.S.R. 389 in Gazette of India dated the 19th March, 1977.

(iv) The Shipping Developments Fund Committee (General) (Second Amendment) Rules, 1976 published in Notification No. G.S.R. 388 in Gazette of India dated the 19th March, 1977.

(v) The Shipping Development Fund Committee (General) Amendment Rules, 1977 published in Notification No. G.S.R. 389 in Gazette of India dated the 19th March, 1977.

(vi) The Shipping Development Fund Committee (General) Amendment Rules, 1977 published in Notification No. G.S.R. 562 in Gazette of India dated the 30th April, 1977. [Placed in Library. See No. LT-434/77].

(2) A copy of the Motor Vehicles (National Permits) Amendment Rules, 1976 (Hindi and English versions) published in Notification No.

G.S.R. 29 in Gazette of India dated the 1st January, 1977, under sub-section (4) of section 133 of the Motor Vehicles Act, 1959. [Placed in Library. See No. LT-435/77].

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) (a) Review by the Government on the working of the Shipping Corporation of India Limited, Bombay for the year 1975-76.

(b) Annual Report of the Shipping Corporation of India Limited, Bombay, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-436/77].

(ii) (a) Review by the Government on the working of the Cochin Shipyard Limited, Cochin, for the year 1975-76.

(b) Annual Report of the Cochin Shipyard Limited, Cochin, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-437/77].

(iii)(a) Review by the Government on the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1975-76.

(b) Annual Report of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-438/77].

(iv)(a) Review by the Government on the working of the Electronics Trade and Technology Development Corporation Limited, New Delhi, for the year 1975-76.

(b) Annual Report of the Electronics Trade and Technology Development Corporation Limited, New Delhi, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-439/77].

(v) (a) Review by the Government on the working of the National Research Development Corporation of India, New Delhi for the year 1975-76.

(b) Annual Report of the National Research Development Corporation of India, New Delhi, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-440/77].

(vi) (a) Review by the Government on the working of the Central Electronics Limited, New Delhi, for the year 1975-76.

(b) Annual Report of the Central Electronics Limited, New Delhi, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (3) (vi) above. [Placed in Library. See No. LT-441/77].

(5) A copy of the Annual Report (Hindi and English versions) for the year 1975-76 on the working of the Seamen's Provident Fund Scheme, 1966. [Placed in Library. See No. LT-442/77].

(6) (i) A copy of the Annual Report (Hindi and English versions) of the National Remote Sensing Agency, Secunderabad, for the year 1974-75 along with the Audited Accounts. [Placed in Library. See No. LT-443/77].

(ii) A copy of the Annual Report (Hindi and English versions) of the National Remote Sensing Agency, Secunderabad, for the year 1975-76 along with Audited Accounts. [Placed in Library. See No. LT-443/77].

(iii) A statement (Hindi and English versions) showing reasons for delay in laying the above Reports. [Placed in Library. See No. LT-443/77].

(7) A copy of Notification No. S.O. 1980 (Hindi and English versions) published in Gazette of India dated the 11th June, 1977 declaring the highway starting from its junction at Batote on National Highway No. 1-A and connecting Doda with Kishtwar to be a national highway, under section 10 of the National Highways Act, 1956. [Placed in Library. See No. LT-444/77].

U.P.S.C. (MEMBERS) AMDT. REGULATIONS, 1976, NOTIFICATIONS UNDER ALL INDIA SERVICES ACT, 1951, TAMIL NADU OFFICIAL LANGUAGE (AMDT.) ACT, 1976 ETC. ETC.

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): I beg to lay on the Table—

(1) A copy of the Union Public Service Commission (Members) Amendment Regulations, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1331 in Gazette of India dated the 18th September, 1976 issued under article 318 (a) of the Constitution. [Placed in Library. See No. LT-445/77].

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section (3) of the All India Services Act, 1951:—

(i) The Indian Police Service (Recruitment) Amendment Rules, 1977 published in Notification No. G.S.R. 550 in Gazette of India dated the 30th April, 1977.

(ii) The Indian Police Service (Appointment by Promotion) Amendment Regulations, 1977 published in Notification No. G.S.R. 551 in Gazette of India dated the 30th April, 1977.

(iii) The Indian Administrative Service (Appointment by Promotion) (Amendment) Regulations, 1977 published in Notification No. GSR 261(E) in Gazette of India dated the 3rd June, 1977.

(iv) The Indian Police Service (Appointment by Promotion) Second (Amendment) Regulations, 1977 published in Notification No. GSR 262(E) in Gazette of India dated the 3rd June, 1977.

(v) The Indian Forest Service (Appointment by Promotion) (Amendment) Regulations, 1977 published in Notification No. GSR 263(E) in Gazette of India dated the 3rd June, 1977.

[Placed in Library. See No. LT-446/77.]

(3) A copy of the Tamil Nadu Official Language (Amendment) Act, 1976 (President's Act No. 41 of 1976) (Hindi and English versions) published in Gazette of India dated the 12th November, 1976, under sub-section (3) of section 3 of the Tamil Nadu State Legislature (Delegation of Powers) Act, 1976.

(4) A statement (Hindi and English versions) showing reasons for delay in laying the document mentioned at (3) above. [Placed in Library. See No. LT-447/77].

(5) A copy each of the following Notifications (Hindi and English versions) under clause (5) of article 320 of the Constitution:—

(i) The Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 1976 published in Notifi-

fication No. GSR 1063 in Gazette of India, dated the 24th July, 1976 [Placed in Library. See No. LT-448/77].

(ii) The Union Public Service Commission (Extension from Consultation) Amendment Regulations, 1977 published in Notification No. GSR 610 in Gazette of India, dated the 14th May, 1977.

(6) An explanatory memorandum in respect of the Notifications mentioned at item (5) above. [Placed in Library. See No. LT-449/77.]

**ANNUAL REPORTS OF INDIAN MOTION PICTURES EXPORT CORPORATION LTD., BOMBAY AND NATIONAL FILM DEVELOPMENT CORPORATION LTD., NEW DELHI WITH STATEMENTS FOR DELAY.**

**THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI):** I beg to lay on the Table—

(1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Annual Report (Hindi and English versions) of the Indian Motion Pictures Export Corporation Limited, Bombay, for the year 1975-76 alongwith the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-450/77.]

(ii) Annual Report of the National Film Development Corporation Limited, New Delhi, for the period from 1st May, 1975 to 31st March, 1976 alongwith the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the Reports mentioned at item (1) above. [Placed in Library. See No. LT-451/77].

**NOTIFICATIONS UNDER CENTRAL EXCISE RULES, 1944 AND CUSTOMS ACT, 1962 AND CENTRAL EXCISE (13TH AMDT.) RULES, 1977.**

**THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL):** I beg to lay on the Table—

(1) A copy of Notification No. GSR 733 (Hindi and English versions) published in Gazette of India, dated the 11th June, 1977 making certain amendment to Notification No. 128/CE dated the 6th June, 1970 issued under the Central Excise Rules, 1944. [Placed in Library. See No. LT-452/77].

(2) A copy each of the following Notifications Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) GSR 238(E) published in Gazette of India, dated the 12th May, 1977 together with an explanatory memorandum.

(ii) GSR 268(E) and 269(E) published in Gazette of India dated the 6th June, 1977 together with an explanatory memorandum.

(iii) G.S.R. 270(E) published in Gazette of India dated the 6th June, 1977 together with an explanatory memorandum.

[Placed in Library. See No. LT-453/77.]

(3) A copy of the Central Excise (Thirteenth Amendment) Rules, 1977 published in Notification No. G.S.R. 273(E) in Gazette of India, dated the 9th June, 1977 under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-454/77.]

**BIHAR ELECTRICITY SUPPLY UNDERTAKINGS (ACQUISITION) 2ND ORDINANCE, 1977, ANNUAL REPORT OF D. V. C. 1975-76 WITH STATEMENT FOR DELAY**

**THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN):** I beg to lay on the Table—

(1) A copy of the Bihar Electricity Supply Undertakings (Acquisition) Second Ordinance, 1977 (Hindi and English versions) promulgated by the Governor of Bihar on the 29th April, 1977, under article 213(2)(a) of the Constitution read with clause (c) (iv) of the Proclamation, dated the 30th April, 1977 issued by the Vice-President acting as President in relation to the State of Bihar. [Placed in Library. See No. LT-455/77].

(2) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation along with the Audit Report on the accounts thereof for the year 1975-76, under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the Report mentioned at item (2) above. [Placed in Library. See No. LT-456/77].

**DETAILED DEMANDS FOR GRANTS OF MINISTRY OF EXTERNAL AFFAIRS FOR 1977-78**

**विदेश मंत्री (श्री अटल बिहारी वाजपेयी) :** अध्यक्ष महोदय, मैं वर्ष 1977-78 के लिए विदेश मंत्रालय की अनुदानों की विस्तृत मांगों (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति सभा पटल पर रखता हूँ।

[Placed in Library. See No. LT-457/77].

**REVIEWS AND ANNUAL REPORTS OF NATIONAL NEWSPRINT AND PAPER MILLS LTD., NEPANAGAR, HINDUSTAN PAPER CORPO. LTD., NEW DELHI, ETC., ETC. AND NOTIFICATIONS UNDER INDUSTRIES (DEVELOPMENT AND REGULATION) ACT, 1951**

**THE MINISTER OF INDUSTRY (SHRI BRIJLAL VERMA):** I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) (a) Review by the Government on the working of the National Newsprint and Paper Mills Limited, Nepanagar, for the year 1975-76.

(b) Annual Report of the National Newsprint and Paper Mills Limited, Nepanagar, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-458/77].

(ii) (a) Review by the Government on the working of the Hindustan Paper Corporation Limited, New Delhi, for the year 1975-76.

(b) Annual Report of the Hindustan Paper Corporation Limited, New Delhi, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-459/77].

(iii) (a) Review by the Government on the working of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 1975-76.

(b) Annual Report of the Hindustan Photo Films Manufacturing Company Limited, Ootaca-

mund, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-460/77].

(iv) (a) Review by the Government on the working of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1973-74.

(b) Annual Report of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-461/77].

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951:—

(i) S.O. 242(E) published in Gazette of India dated the 18th March, 1977 regarding the continuance of control over the management of Messrs. Gresham and Craven of India (Private) Limited, Calcutta.

(ii) S.O. 311(E) published in Gazette of India dated the 2nd May, 1977 regarding the continuance of control over the management of Messrs. Smith, Stanistreet and Company Limited, Calcutta.

[Placed in Library. See No. LT-462/77].

**PROCLAMATIONS REVOKING PRESIDENTS' RULE IN HARYANA AND RAJASTHAN**

**SHRI CHARAN SNGH:** I beg to lay on the Table a copy each of the following Proclamations (Hindi and English versions) under article 356(3) of

the Constitution:—

(1) Proclamation dated the 21st June, 1977 issued by the Vice-President acting as President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 30th April, 1977 in relation to the State of Haryana, published in Notification No. G.S.R. 389(E) in Gazette of India dated the 21st June, 1977.

(2) Proclamation dated the 22nd June, 1977 issued by the Vice-President acting as President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 30th April, 1977 in relation to the State of Rajasthan, published in Notification No. G.S.R. 390(E) in Gazette of India dated the 22nd June, 1977.

[Placed in Library. See No. LT-469 77].

12.13 hrs.

**PETITION re. RELEASE OF POLITICAL PRISONERS**

**SHRI DINEN BHATTACHARYA** (Serampore): I beg to present a petition signed by Shri Pijush Dey and others of West Bengal regarding release of political prisoners. (Interruptions)

Sir, these people do not know. Hundreds of them are awaiting release order.

**MR. SPEAKER:** Yes, all right.

**ELECTIONS TO COMMITTEES**

(i) NATIONAL SHIPPING BOARD

**THE PRIME MINISTER (SHRI MORARJI DESAI):** I beg to move:

"That in pursuance of sub-section (2) (a) of Section 4 of the Merchant Shipping Act, 1958, the members of this House do proceed to elect, in such manner as the Speaker may